

ITEM NO.5+51 Court 1 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 1046/2022

(Arising out of impugned final judgment and order dated 11-01-2022
in OSA No. 1/2022 passed by the High Court of Judicature at Madras)

SPICEJET LIMITED

Petitioner(s)

VERSUS

CREDIT SUISSE AG

Respondent(s)

(FOR ADMISSION and I.R. and IA No.11539/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.11828/2022-PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 1082/2022 (XII)

(FOR ADMISSION and I.R. and IA No.11734/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 1119/2022

(FOR ADMISSION and I.R. and IA No.12020/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 28-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Harish Salve, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ramakrishnan V., Sr. Adv.
Mr. Atul Sharma, Adv.
Mr. Anand Srivastava, Adv.
Mr. Abhinav Sharma, Adv.
Mr. Ashutosh Ranjan, Adv.
Mr. Alok Tripathi, AOR

For Respondent(s) Mr. K.V. Viswanathan, Sr. Adv.
Mr. Rajendra Barot, Adv.
Ms. Liz Mathew, AOR
Mr. Aditya Bhat, Adv.
Ms. Priyanka Shetty, Adv.
Mr. Ayush Chaddha, Adv.
Mr. Navneet R., Adv.
Mr. Chanakya Dwivedi, Adv.
Mr. Rahul Sangwan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Mr. Harish Salve, learned senior counsel appearing on behalf of the petitioner(s) sought three weeks' time to resolve the matter. Mr. K.V. Viswanathan, learned senior counsel appearing on behalf of the respondent(s) has also agreed for the same.

List these petitions after three weeks.

In the meanwhile, there shall be stay of operation of impugned order dated 06.12.2021 (also 15.12.2021 and 23.12.2021) passed in Company Petition No. 363 of 2015 which is upheld by order dated 11.01.2022 passed by the High Court of Judicature at Madras in Original Side Appeal No. 1 of 2022.

(NEETA SAPRA)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)